

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD.

Registration No. 364 of 1994

Original Application No. " S.S. Ali & ors. Applicants.
Versus

Union of India & ors. Respondents.

Hon. Mr. S. Das Gupta, A.M.
Hon. Mr. T.L. Verma, J.M.

(By Hon. Mr. S. Das Gupta, A.M.)

Heard Sri Rakesh Verma, learned counsel
for the applicant.

2. The case of the petitioners is that they
are the children of Railway Employees who did not
participate in the Railway strike of 1974 and were
assured certain concessions including special
consideration in respect of the children for
appointment under the railways but the same has not
been considered so far.

3. The learned counsel for the petitioners
have drawn our attention to representation dated
31.12.92 which has been submitted to the Railway
Minister by All India SC/ST Railway Employee
Association, Northern Railway, Allahabad Division in
this regard.

4. We are of the view that at this stage, it
will be sufficient to give a direction to the
Respondents that the said representation dated
31.12.92 submitted by the All India SC/ST Railway
Employees Association in a representative capacity
be considered and disposed of by a reasoned and
speaking order within a period of ³/₆ months from
the date of communication of their order. The
W.C.

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petition is disposed of at the admission stage
with the above direction. There will be no
order as to ~~costs~~ costs.

J. M. J. S.
Member (J)

W. C.
Member (A)

Dated 21.3.94